

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

**ITEM NO.07
C.P./4/GB/2021**

Coram:

**Hon'ble Shri Deep Chandra Joshi, Member (J): Hearing through
Hon'ble Shri Prasanta Kumar Mohanty, Member (T): Video Conference**

**ATTENDANCE-CUM- ORDER SHEET OF THE HEARING OF GUWAHATI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.01.2023.**

In the matter of: Mr. Amiyadhar Baruah & others
V/s
Rowriah Estate Pvt. Ltd. & others

Section: Under Section 59, 117, 213, 241, 243, 244 &
447 of the Companies Act, 2013

<u>S. NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MR. B. DEBNATH	CS	Petitioners	Present in video
2.	MS. NEHA SOMANI	PCS	R-1, 4, 5 & 6	Conference
3.	MR. S. R. GOGOI	Advocate	R-12	
4.	MR. NS ASWIN	Sr. TA	R-7	
5.	NONE	-	R- 2, 3, 8, 9, 10 & 11	

ORDER

Date of Order: 19.01.2023

This matter is taken up through Video Conferencing. Heard the learned Counsels appearing for the Petitioners and the Respondents No.1, 4, 5, 6, 7 and 12. No one is present today representing the Respondents No.2, 3 and 8 to 11. The learned Counsel for the R1, 4, 5 and 6 submits that she has already filed reply and the rejoinder has also been filed by the Petitioner. R2 and 3 are directed to file their replies within ten days from today. Learned Counsel for R12 submits that he has already filed reply. Reply from R2, 3 and 8 to 11 have not been received by the Petitioner. Petitioner will not file any rejoinder to the reply filed. Petitioner submits that they have received reply from R12 and needs some time to file rejoinder. Petitioner is directed to file rejoinder with a copy to the R12 within two weeks. Matter is adjourned.

2. **List the matter on 23.02.2023.**

Sd/-

(Prasanta Kumar Mohanty)
Member (Technical)
/D-19.01.2023/

Sd/-

(Deep Chandra Joshi)
Member (Judicial)